

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

EXECUTION APPLICATION NO. 66 OF 2025

IN

ORIGINAL APPLICATION NO. 492 of 2022

IN THE MATTER OF:

**GREEN WOOD CITY VILLA JAN WELFARE SOCIETY & ANR.
.....APPLICANT**

VERSUS

**GODWIN CONSTRUCTION COMPANY PVT LTD & OTHERS
.....RESPONDENTS**

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply Affidavit on behalf of U.P. Pollution Control Board.	1-8
2.	<u>ANNEXURE-1</u> True copy of the letter dated 23.06.2025	9-10
3.	<u>ANNEXURE-2</u> True copy of the letter dated 26.05.2025	11
4.	<u>Annexure-3</u> True copy of the letter dated 15.07.2025	12
5	<u>Annexure-4</u> True copy of the letter dated 01.08.2025	1-14
6	<u>Annexure-5</u> True copy of the letter dated 23.04.2025	15
7	<u>Annexure-6</u> True copy of the letter dated 06.05.2025	16-21
8	<u>Annexure-7</u> True copy of the Environment Remediation plan	22-29

	(ERP)	
9	<u>Annexure-8</u> True copy of the letter dated 28.05.2025	30

NEW DELHI
DATED: 27.09.2025



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution Application No.66 of 2025 IN
ORIGINAL APPLICATION NO. 492/2022

IN THE MATTER OF:

Green Wood City Villa Jan Welfare Society
& Anr.

...Applicant(s)

Versus

Godwin Construction Company Pvt. Ltd., Meerut
& Ors.

...Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF THE UTTAR
PRADESH POLLUTION CONTROL BOARD

I, Bhuvan Prakash Yadav, aged about 46 years, S/o Shri C.L.Yadav, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Meerut, do hereby solemnly affirm and state on oath as under:

1. That I in the above noted capacity, am well conversant with the facts and records of the present case, hence am competent and authorized to swear this affidavit.
2. That upon considering the abovenoted Original Application, this Hon'ble Tribunal by disposing of the same vide order dated 15.05.2025 was pleased to pass the following directions:

"...83. *In view of the above, we dispose of this OA with the following directions:*



- (I) We direct respondent 1 to make the provisions for treatment of sewage generated in the project area by constructing STP of requisite capacity and make it operational within 06 months from the date of this judgment.
- (II) For disposal of solid waste in scientific manner and in compliance of Solid Waste Management Rules, 2016, due steps shall be taken by Resident Welfare Association of the project in question. Residents Welfare Association or Villa Jan Welfare Society shall take appropriate steps in consultation with UPPCB within 03 months and UPPCB shall ensure thereafter compliance of environmental laws and norms in respect to handling, management and disposal of solid waste in accordance with environmental laws and norms and if there is any violation, appropriate action shall be taken against the violators.
- (III) We direct respondent 1 (project proponent), as an interim measure, to pay environmental compensation of Rs.10 Crores and deposit the same within three months with respondent 3 i.e., UPPCB.
- (IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter,



compute final environmental compensation in the light of the law laid down by Supreme Court in Goel Ganga Developers vs Union of India and Others (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

- (V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.
- (VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.
- (VII) MDA, in the meantime, shall take



necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. *A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025...."*

3. That regarding Direction No. I it is submitted that Respondent No. 1 has not taken steps for installation/construction of STP. However, Meerut Development Authority has made provisions and the sewage is being taken by the sewer line and it goes to the Vedvyaspuri STP.
4. That in pursuance of the direction no.-II passed by this Hon'ble Tribunal, it is most respectfully submitted that the domestic waste generated from Greenwood City is being collected and disposed by the Municipal Corporation, Meerut.
5. That in compliance of the direction passed by this Hon'ble Tribunal and in pursuance to the Environment Compensation amounting Rs. 10 Crores as imposed by this Hon'ble Tribunal vide direction no-III, the UPPCB



has sent a letter on 23.06.2025 to the District Magistrate, Meerut with a request to recover the same and deposit the amount with UPPCB's dedicated account.

A true copy of the letter dated 23.06.2025 is being annexed herewith and marked as **Annexure-1**.

6. That in pursuance of the direction no.-IV passed by this Hon'ble Tribunal, the UPPCB has sent a letter dated 26.05.2025 and 15.07.2025 to the Meerut Development Authority to provide the details of project cost, which is pending at the level of the Development Authority and after knowing the project cost, the judgment of Goel Ganga passed by Hon'ble Supreme Court can be applied.

A true copy of letter dated 26.05.2025 is being annexed herewith and marked as **Annexure-2**.

A true copy of letter dated 15.07.2025 is being annexed herewith and marked as **Annexure-3**.

7. That with reference to the above letters issued by the UPPCB, the Meerut Development has sent a letter dated 01.08.2025 whereby the Development Authority has provided the interim cost of the project except the total project cost regarding imposition of Environmental Compensation.



A true copy of letter dated 01.08.2025 is being annexed herewith and marked as **Annexure-4**.

8. That further it is submitted that the UPPCB vide its letter dated 23.04.2025 has directed the Greenwood City to provide the details of the entire project cost. In continuation of the said letter, the Greenwood City vide its letter dated 06.05.2025 has sent a reply whereby it was informed by the project proponent that the project cost of said project is about Rs. 54,99,65,714/- (Fifty Four Crores Ninety Nine Lakhs Sixty Five Thousand Seven Hundred Fourteen Only).

A true copy of the letter dated 23.04.2025 is being annexed herewith and marked **Annexure-5**.

A true copy of the letter dated 06.05.2025 is being annexed herewith and marked **Annexure-6**.

It is submitted that as per the directions of Hon'ble Supreme Court in Civil Appeal No. 757-760 of 2013; DPCC Vs. Lodhi Property Co. Ltd. Etc. the State Pollution Control Board cannot levy the Environmental Compensation till the rules are framed. Hence, it is prayed that this Hon'ble Tribunal may impose the Environmental Compensation itself.

9. That in pursuance of the direction no.-V passed by this Hon'ble Tribunal, it is stated that an Environmental



Remediation Plan (ERP) for Housing Society/Housing Townships has been prepared by the joint committee comprising of UPPCB, Divisional Forest Officer, Meerut and Additional District Magistrate.

A true copy of the Environmental Remediation Plan (ERP) is being annexed herewith and marked as Anneuxre-7.

10. That regarding direction No. VI it is submitted that the UPPCB is taking steps for initiating proper legal action against the Respondent No. 1.
11. That in pursuance of the direction no.-VII passed by this Hon'ble Tribunal, it is submitted that the Meerut Development Authority vide its letter dated 28.05.2025 has informed that under external development fund a 200 mm. Cast Iron Pipeline was laid near the Greenwood City and connected the same with the Trunk Sewer Manhole of Vedvyaspuri, which is treated by the Vedvyaspuri STP and thereafter discharged into the main drain.



A true copy of letter dated 28.05.2025 is being annexed herewith and marked as Anneuxre-8.

The above facts are being placed on behalf of the Uttar Pradesh Pollution Control Board before this Hon'ble Tribunal for its kind perusal and consideration.

BK Yadav

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 25th DAY OF SEPTEMBER, 2025
AT MEERUT.

BK Yadav

DEPONENT



ATTESTED NOTARY
N. K. GIRI
Advocate, Meerut
Reg. No.-3222/05



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H 29452 / सी-3 / NGT / 2025

दिनांक 23/06/25
28/06/2025

To,
The Collector,
District Meerut.

Sub: Regarding realization/recovery of Environmental Compensation imposed by Hon'ble NGT against (Project Proponent) M/s Godwin Construction company Pvt. Ltd., Meerut Through its Directors-Shri Jitendra Singh and Shri Bhubendra Singh, Office at Green Wood City Near Godwin Hotel, Baghpat By-Pass Road, Meerut in tune with the order dated 09-08-2024 pronounced on 04-03-2025 by Hon'ble NGT in OA no. 492/2022, Green Wood City Villa Jan Welfare Society & Anr Versus Godwin Construction Company Pvt. Ltd. Meerut & Ors.

Please refer to the Order dated (Reserved on August 09, 2024 Pronounced on March 04, 2025) passed by Hon'ble NGT in O.A. No. 492/2022, Green Wood City Villa Jan Welfare Society & Anr Versus Godwin Construction Company Pvt. Ltd. Meerut & Ors. The main executive portion of the Order is reproduced as below:-

".....83. In view of the above, we dispose of this OA with the following directions: (I) We direct respondent 1 to make the provisions for treatment of sewage generated in the project area by constructing STP of requisite capacity and make it operational within 06 months from the date of this judgment.

(II) For disposal of solid waste in scientific manner and in compliance of Solid Waste Management Rules, 2016, due steps shall be taken by Resident Welfare Association of the project in question. Residents Welfare Association or Villa Jan Welfare Society shall take appropriate steps in consultation with UPPCB within 03 months and UPPCB shall ensure thereafter compliance of environmental laws and norms in respect to handling, management and disposal of solid waste in accordance with environmental laws and norms and if there is any violation, appropriate action shall be taken against the violators.

(III) We direct respondent 1 (project proponent), as an interim measure, to pay environmental compensation of Rs.10 Crores and deposit the same within three months with respondent 3 i.e., UPPCB.

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in Goel Ganga Developers vs Union of India and Others (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.

(VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.

-----2

-2-

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025."

UPPCB has also issued letter for compliance of Hon'ble NGT order vide letter no. H-27490/C-3/NGT-293/2025 Dated 28-04-2025 addressed to RO, UPPCB and endorsed to other respondents for compliance of Hon'ble NGT Order (Reserved on August 09, 2024 Pronounced on March 04, 2025) passed by Hon'ble NGT in O.A. No. 492/2022, Green Wood City Villa Jan Welfare Society & Anr Versus Godwin Construction Company Pvt. Ltd. Meerut & Ors. (copy attached).

As per office records the Environmental Compensation imposed against the Project Proponent has not been realized/recovered till date and the matter is listed on 15.08.2025 before Hon'ble NGT. Regional Officer, UPPCB, Meerut has recommended to issue recovery letter against the said Project Proponent vide his letter no. 246/G/OA-492/2022/Meerut/2025 Dated 04-06-2025 with required information and documents (Copy attached).

Hence, in view of above you are hereby requested to recover the same and deposits it into the dedicated account of UPPCB opened in ICICI Bank, Vibhuti Khand-II Branch, Gomti Nagar, Lucknow. The URL of payment gateway is <https://erp.eshiksa.net/DirectFeesv3/UPPCB>. The cost of the proceedings if any shall be recovered additionally.

- | | |
|-----------------------------|---|
| 1) Amount to be recovered - | Rs. 10,00,00,000/- (Rs. Ten Crore only) |
| 2) URL of payment gateway | https://erp.eshiksa.net/DirectFeesv3/UPPCB |

Attachment:- As above.

Yours Sincerely,

Digitally signed by
SANJEEV KUMAR SINGH

Date: 23-06-2025

11:30:00

(Sanjeev Kumar Singh)

Member Secretary

CC:-Regional Officer, UPPCB, Meerut for information and necessary action please.

dc



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक-220/G/OA-492/2022/MRT/2025

दिनांक-26-5-25

सेवा में,

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

मा0एनजीटी प्रकरण

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa Jan Welfare Society & Anr Vs Godwin Construction Company Pvt Ltd & Ors में पारित Judgment दिनांक-04/03/2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पूर्व प्रेषित पत्रांक-82/सी/ओए-492/2022/जीडब्लूसी/एमआरटी/2025 दिनांक-23/04/2025 का संदर्भ ग्रहण करने का कष्ट करें। तत्कम में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa Jan Welfare Society & Anr Vs Godwin Construction Company Pvt Ltd & Ors में पारित Judgment दिनांक-04/03/2025 पारित किया गया है। वाद में मेरठ विकास प्राधिकरण, Respondent-2 है। Judgment के संबंधित मुख्यांश निम्नवत हैं-

83. In view of the above, we dispose of this OA with the following directions:

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in Goel Ganga Developers vs Union of India and Others (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months..... "

उक्त Judgment की प्रति पूर्व में अनुपालनार्थ प्रेषित की गयी है।

अतः उपरोक्त के दृष्टिगत प्रकरण में पारित Judgment के अनुपालन में मेरठ विकास प्राधिकरण के स्तर से संबंधित उक्त बिन्दुओं यथा प्रोजेक्ट कास्ट इस कार्यालय को उपलब्ध कराये जाने एवं परियोजना के भीतर सीवेज कलेक्शन सहित आवश्यकतानुसार उच्च क्षमता के पाइपलाइन की व्यवस्था किये जाने हेतु संबंधित को निर्देशित करने का कष्ट करें। सूच्य है कि प्रकरण में जिलाधिकारी महोदय, मेरठ एवं उ0प्र0प्रदूषण नियंत्रण बोर्ड की ओर से समबद्ध रूप से अनुपालन आख्या प्रस्तुत की जानी है।

भवदीय

PYadav

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, मेरठ।
2. मुख्य पर्यावरण अधिकारी(वृत्त-3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।

PYadav

क्षेत्रीय अधिकारी

mc



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 999/C/0A-492/2022/MRT 2025

दिनांक- 15-7-25

सेवा में,

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

विषय- मा0राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa Jan Welfare Society & Anr Vs Godwin Construction Company Pvt Ltd & Ors में पारित Judgment दिनांक-04/03/2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने स्वकीय पत्रांक-MeDA/25-26/EN/12677-3 दिनांक-11/07/2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मै0 गाडविन कंस्ट्रक्शन प्रा0लि0(डायरेक्टर श्री जितेन्द्र सिंह बाजवा) द्वारा एनएच-58, बागपत चौराहा बाईपास रोड, मेरठ पर ग्रीनवुड सिटी नाम से तलपट मानचित्र विकास प्राधिकरण से स्वीकृत कराये जाने एवं वर्तमान में आंतरिक विकास कार्य की प्रोजेक्ट कास्ट इण्डेक्स के अनुसार रुपये 6,69,60,925.00/- होना अवगत कराया गया है।

महोदय उक्त के संबंध में अवगत कराना है कि मा0एनजीटी के उक्त निर्णय के अनुसार ग्रीनवुड सिटी की कुल प्रोजेक्ट कास्ट का विवरण अपेक्षित है।

अतः अनुरोध है कि संबंधित प्रोजेक्ट की कुल प्रोजेक्ट कास्ट से इस कार्यालय को यथाशीघ्र अवगत कराने का कष्ट करें।

भवदीय

P. Prakash Yadav

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

2



मेरठ विकास प्राधिकरण

अक्रमेणानुपायेन कर्मरिम्भो न सिध्यति

Annexure 42



पत्रांक :- MeDA/25-26/P/19074-4

दिनांक :- 01/08/2025

सेवा में,

क्षेत्रीय प्रदूषण अधिकारी
क्षेत्रीय प्रदूषण नियंत्रण बोर्ड
पॉकेट-टीसी-3/2, पल्लवपुरम फेज-2
मेरठ।

विषय: मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa jan Welfare Society & Aur Godwin Construction Company Pvt. Ltd. & Ors में पारित Judgment दिनांक 04.03.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक स्वकीय पत्र सं0 999/G/OA-497/2022/MRT/2025 दिनांक 15.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करे, जिसके माध्यम से आपके द्वारा ग्रीनवुड सिटी की कुल प्रोजेक्ट कॉस्ट का विवरण चाहा गया है। उक्त के क्रम में अवगत कराना है कि विकासकर्ता द्वारा आन्तरिक विकास कार्यों के सापेक्ष एस्टीमेट प्रस्तुत किया जाता है, जिसके आधार पर ही विकासकर्ता द्वारा बैंक गारन्टी अथवा भूखण्ड बंधक रखे जाते है। विकासकर्ता द्वारा तलपट मानचित्र सं0 28/06 की स्वीकृति दिनांक 26.09.2007 के अर्न्तगत विकासकर्ता द्वारा प्रस्तुत आन्तरिक विकास कार्यों की आगणित धनराशि रू0 2,29,73,296.00 थी। प्राधिकरण के अभियंत्रण अनुभाग द्वारा आन्तरिक विकास कार्यों की आगणित धनराशि रू0 2,29,73,296.00 को वर्तमान में कॉस्ट इन्डेक्स के आधार पर रू0 6,99,60,925.00 गणना कर प्रेषित की गई थी।

कृपया अवगत होने का कष्ट करें।

CO
PP
11/8/25

Anand Kumar Singh
सचिव
Digitally Signed
01/08/2025 11:00 PM



S. PAL AND ASSOCIATES

(Engineers, Architects & Valuers)

25, Shivlok Complex (Opp. Co-operative Bank), W. K. Road, Meerut.

Surendra Pal

B.E. (Hons.) Civil, MIE (India), FIV
Chartered Engineer and Consultant
Govt. Approved Valuer
Approved Engineer Factory Act
& Meerut Development Authority
Panel Valuer of L.I.C.
Panel Valuer of Allahabad Bank &
Indian Overseas Bank

Ref. No.

Dated 29.08.2007

"GREEN WOOD CITY"


Estimate for development of the residential colony "GREEN WOOD CITY" situated at Khasra Nos. Rampur Pavti 409, 410/2, 410/3, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 422, 423 & Village Maliyana 1626, 1627, 1628P, & Vilalge Panchli Khurd 521P, Bye-Pass Road, Baghat Road Crossing Meerut (Godwin Construction Pvt. Ltd).

Abstract of Cost

1.	Road Work	Rs. 1,01,05,471.52
2.	Culverts	Rs. 7,29,387.10
3.	Drain Work	Rs. 16,37,051.40
4.	Water Supply	Rs. 18,40,550.00
5.	Sewage System	Rs. 76,87,980.00
6.	Parks & Rain Harvesting System	Rs. 9,72,856.00
	Total	Rs. 2,29,73,296.02
	Say	Rs. 2,29,73,296.00

(Rupees Two Crore Twenty Nine Lacs Seventy Three Thousand Two Hundred Ninety Six only)


Surendra Pal
 B.E. (Hons.) Civil MIE. (India)
 Govt. Approved Valuer
 Regd. No. KNP/CAT-1/145/05-00


 22/9/07
 J.E.
 JAE



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 82/C/087-492/2022/G.W.C/MR/2025

दिनांक- 23-4-25

सेवा में,

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

मा0एनजीटी प्रकरण/तत्काल

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa Jan Welfare Society & Anr Vs Godwin Construction Company Pvt Ltd & Ors में पारित Judgment दिनांक-04/03/2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa Jan Welfare Society & Anr Vs Godwin Construction Company Pvt Ltd & Ors में पारित Judgment दिनांक-04/03/2025 पारित किया गया है। वाद में मेरठ विकास प्राधिकरण, Respondent-2 है। Judgment के संबंधित मुख्यांश निम्नवत हैं-

83. In view of the above, we dispose of this OA with the following directions:

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in Goel Ganga Developers vs Union of India and Others (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months..... "

उक्त Judgment की प्रति पूर्व में अनुपालनार्थ प्रेषित की गयी है।

अतः उपरोक्त के दृष्टिगत प्रकरण में पारित Judgment के उक्त बिन्दुओं का अनुपालन कराये जाने एवं परियोजना की प्रोजेक्ट कास्ट इस कार्यालय को उपलब्ध कराने हेतु संबंधित को निर्देशित करने का कष्ट करें।

भवदीय

[Signature]

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, मेरठ।
2. मुख्य पर्यावरण अधिकारी(वृत्त-3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।

[Signature]

क्षेत्रीय अधिकारी

[Signature]

दिनांक :-06/05/2025

सेवा मे,
छेत्रिय अधिकरी
उत्तरप्रदेश प्रदुषण नियंत्रण बोर्ड
मोदीपुरम मेरठ,

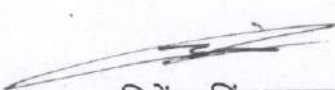
महोदय

आप द्वारा मांगी गई जानकारी के सन्दर्भ मे व्यक्तिगत रूप से प्रोजेक्ट के निर्माण के समय की परियोजना लागत के सन्दर्भ मे साक्ष्य सहित जानकारी उपलब्ध करा रहा हूँ:-

NO	NO OF UNIT	TYPE	AREA		TOTAL AREA	SALE VALUE	AMOUNT
V-01 TO V-86	86	VILLAS	209.16	SQM	17987.76	2200000	189200000
P-1 TO P-9	9	PLOT	334.87	SQM	3013.83	3400/-SQM	10247022
D-1 TO D-143	143	DUPLEX	112.35	SQM	16066.05	1400000	200200000
P-10 TO P-173	164	PLOT	162	SQM	26568	3400/-SQM	90331200
D-144 TO D-171	28	PLOT	155.55	SQM	4355.4	3400/-SQM	14808360
M-1 TO M-119	118	PLOT	112.61	SQM	13287.98	3400/-SQM	45179132
TOTAL COST							549965714

चौव्वन करोड़ निन्यानवे लाख पैसठ हज़ार सात सौ चौदह रूपए।

द्वारा


जितेंदर सिंह बाजवा

पूर्व निदेशक

गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड

नोट:-

उक्त जानकारी तदसमय किये गए सौदों व बेनको के अनुरूप तथा कलेक्टर मेरठ के द्वारा तय सर्किल रेटो के अनुसार है माननीय न्ययादीश महोदय द्वारा वर्षो बाद आज के अनुरूप आंकलन करा गया है जबकि प्रोजेक्ट 2007 का प्रश्रगत है।


सेवा मे,
छेत्रिय अधिकरी
उत्तरप्रदेश प्रदुषण नियंत्रण बोर्ड
मोदीपुरम मेरठ,

आपके पत्र दिनांक 23/04/2025 जो माननीय N.G.T प्रकरण के सन्दर्भ मे है की एक प्रति मेरे पूर्व कार्यालय में प्राप्त हुई उक्त सन्दर्भ मे अवगत कराना चाहूंगा कि :-

1. यह आवासीय कॉलोनी मैसर्स गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड द्वारा वर्ष 2007 मे विकसित की गई थी तथा तद समय के सभी प्रावधान पूर्ण कर कर यह कॉलोनी विकसित की गई थी एवं उक्त कॉलोनी मे सीवर लाइन की समुचित व्यवस्था कर कर उक्त लेआउट को प्राधिकरण से स्वीकृत कराया गया था तथा किसी भी समय उक्त लाइन चार्ट के अनुरूप मौके पर पुष्टि की जा सकती है कोई अव्यवस्था नहीं थी।
2. उक्त सीवर लाइन को हमारे द्वारा कॉलोनी के बहार एक बिंदु पर छोड़ा जाना स्वीकृत किया गया था तथा उक्त स्थल से आगे की व्यवस्था मेरठ विकास प्राधिकरण को करनी थी तथा अपनी सीवर लाइन से उसे जोड़ना था हमारा कोई दायित्व अपनी कॉलोनी से बहार का नहीं बनता है।
3. एसटीपी मेरठ विकास प्राधिकरण के पाइपलाइन से होते हुए प्राधिकरण द्वारा निर्मित एसटीपी में कनेक्ट होना था एसटीपी लगाना या बनाना हमारे लेआउट तथा प्राधिकरण से हुए अनुबंध मे दर्शित नहीं था अतः उक्त कॉलोनी मे किसी भी स्थल पर, भूमि पर ऐसा कोई प्रावधान नहीं छोड़ा गया था जो एसटीपी लगा सके।
4. उत्तरप्रदेश सरकार एवं मेरठ विकास प्राधिकरण के कानून के अंतर्गत हमारा दायित्व केवल 5 वर्ष तक उक्त कॉलोनी की देख-भाल का था जो की हमने बखूबी किया तथा सैकड़ों परिवार जो निवास करते थे को कभी कोई परेशानी या शिकायत का अवसर नहीं मिला परन्तु बाद मे रेजिडेंट सोसायटी का गठन होने के बाद यह जिम्मा उनका हो जाता है अतः वह अपना दायित्व पूर्ण करने मे असमर्थ रहे है तथा हमें नाजायज पार्टी बनाया गया है।

5. गत 15 वर्षों में सैकड़ों भवनों का निर्माण प्लाट धारकों द्वारा किया गया है तो सड़कें अदि टूट गई होंगी क्योंकि ओवरलोड ट्रक बिल्डिंग मटेरियल लेकर आये होंगे।
6. महोदय उक्त जानकारी में केवल अपनी व्यक्तिगत हैसियत से दे रहा हूँ वर्तमान में मेरा इस कंपनी से कोई वास्ता नहीं है c अरसा पूर्व उक्त प्राइवेट लिमिटेड कंपनी के डायरेक्टर पद से इस्तीफा दे चुका हूँ अर्थात् आधिकारिक तौर पर मेरे द्वारा दी गई यह जानकारी व्यक्तिगत है।
7. महोदय ताड समय उक्त कॉलोनी के विकासकर्ता 09 व्यक्ति थे जिनमें से 07 विकासकर्ताओं की मृत्यु हो चुकी है तथा गॉडविन कंस्ट्रक्शन कंपनी का कार्यकाल खतम करके मेरे बाद के डायरेक्टर द्वारा वर्ष 2021 में कंपनी के बैंक खाते बंद कर कर यह कंपनी डीसालव की जा चुकी है।
8. अतः उक्त परिपेक्ष में भविष्य में मेरे विरुद्ध कोई भी कार्यवाही कानून के अनुरूप मेरे विरुद्ध किया जाना न्याय संगत नहीं पाया जायेगा।

द्वारा


जितेंदर सिंह बाजवा

पूर्व निदेशक

गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड

DETAIL OF HOUSES/PLOTS						
POCKET/TYPE	SIZE	AREA	SET-BACKS			NOS.
			FRONT	REAR	SIDE	
V-1 TO V-86 (DUP.VILLAS)	9.15X22.88M	209.16SQ.M.	3.0	3.0	-	86
P-1 TO P-8 (DUP.VILLAS)	11.75X28.50M	334.87SQ.M.	4.5	4.5	3.0	09
D-1 TO D-143 (DUP.HOUSE)	6.70X16.77M	112.35SQ.M.	2.0	2.0	-	143
						TOTAL 238
P-10 TO P-173 (PLOTS)	9.00X18.00M	162.00SQ.M.	3.0	3.0	-	164
D-144 TO D-171 (PLOTS)	8.23X18.90M	155.55SQ.M.	2.0	2.0	-	28
M-1 TO M-119 (PLOTS)	6.70X18.30M	122.61SQ.M.	2.0	2.0	-	118
						TOTAL 310
TOTAL NOS. OF HOUSES & PLOTS 548						

POPULATION
 FOR HOUSES @ 5 PER./HOUSE [238X5] 1190 PER.
 FOR PLOTS @ 10 PER./PLOT [118X10], @15 PER./PLOT [28+164X15], 4060 PER.
 FOR GROUP HOUSING @ 5 PER./UNIT [100X5] 500 PER.
TOTAL 5750 PER.

PROPOSED DENSITY AS PER LAY -OUT PLAN 297 PERSONS / HACTOR
 PROVISION OF DENSITY AS PER MASTER PLAN 2021 250 TO 300 PER / HACTOR

LEGEND


----- SITE BOUNDRY
 _____ PLOT LINE
 _____ SET-BACK


PROP. RESIDENTIAL LAY-OUT PLAN OF GREEN WOOD CITY AT BY-PASS ROAD, BAGHPAT ROAD CROSSING, MEERUT. (GODWIN CONSTRUCTION Pvt. Ltd.)

ON PART OF LAND VILLAGE RAMPUR PAVTI VILL PANCHLI KHURD & VILL MALIYANA
 KH.NOS. :- VILL RAMPUR PAVTI-409,410/2,410/3,411,412,413,414,415,416,417,418,419,420,422,423
 VILLAGE MALIYANA-1626,1627,1628 P
 VILLAGE PANCHLI KHURD-521 P

OWNERS :-
 GODWIN CONSTRUCTION Pvt. Ltd (TH. DIRECTOR SH JITENDER BAJWA)
 SH. BHUPENDER BAJWA
 SH. JITENDER BAJWA
 SMT. BALBEER KAUR
 SH SHRIRAM ANAND
 SH SHAMBHU NATH ANAND
 SH SATISH ANAND
 P.O.A. TO SH. JITENDER BAJWA

OWNERS SIGN

For Godwin Construction Pvt. Ltd.

 Director

N 

SCALE :- 1:1000
 DATE :- JULY-2006
 DRG. BY :- R.S.T.

For NAGPAL & ASSOCIATES.
 B.L. NAGPAL
 B.S. (NORTH) & CIVIL (CONS.)
 Regd. Incharge 100/10, GATE NO. 10
 Road, Baroda, Gujarat - 391001
 Govt. Approvd. No. CATN/22/13
 Dr. Bhopal Singh Road, Begum Bagh,
 Meerut, (Above Bank of Baroda)
 Ph.: 2663144 Mobile: 9837031815

NAGPAL & ASSOCIATES
 Architects, Engineers, Planners, Land Landscape Designers
 Off:- Dr. Bhopal Singh Road, Begum Bagh (Above Bank of Baroda, Begum Bagh). meerut. Off.2663144 Mob-9837031815



Branch Meerut Cantt
55 The Mall Road, Meerut Cantt, Meerut, Pin Code 250001
Email: m684@indianbank.co.in

To,
M/s Godwin Construction Pvt. Ltd.
R/o A 151 Defense Colony
Meerut

Date: 19.04.2025

Dear Sir,

Sub: Regarding SOD limit of M/s Godwin Construction Pvt. Ltd.

This is to state that SOD limit account no 20051724729 (M/s Godwin Construction Pvt. Ltd.) of Rs. 300.00 lakhs have been closed on 26.11.2021.



Signatory Authority

पंजाब एंड सिंध बैंक
(भारत सरकार का उपक्रम)

१६ मी हाजिवातु नो बी इडरि

PUNJAB & SIND BANK
(A Government Of India Undertaking)
B.O. Delhi Road, Meerut
Meerut-250001
E-mail: m0621@psb.co.in

शा. का . दिल्लीरोड, मेरठ
मेरठ -250001
ई-मेल: m0621@psb.co.in



पी.एस.बी.

ACCOUNT CLOSER CERTIFICATE

Date-21.04.2025

To,

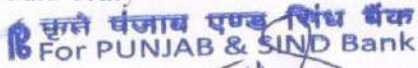
M/S Godwin construction pvt ltd
A-151 Defence colony Meerut Uttarpradesh (250001)

REG.: Loan Account Number 06211300000841 in the name of M/S Godwin construction Pvt Ltd.

Dear Sir,

your loan account No. 06211300000841 in the name of M/s Godwin construction Pvt Ltd maintained in Branch Office Meerut Delhi Road has been closed on dated 18.03.2021.

Yours Truly


For PUNJAB & SIND Bank

वरिष्ठ शाखा प्रबन्धक/Sr. Branch Manager
दिल्ली रोड, मेरठ/Delhi Road, Meerut
Branch Manager

Annexure-7

Environmental Remediation Plan (ERP) for Housing Society/Housing Townships

In the Hon'ble NGT matter OA No-492/2022 Pb dated 04/03/2025

Environmental Remediation Plan based on environmental damages mentioned in/can be categorized under:

1. Choking Problem remediation plan:

Green Wood City is developed by M/s. Godwin Construction Pvt. Ltd., situated at Village-Rampur Pavti on Khasra No- 409, 410/2,410/3, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420,422,423 & Village-Maliyana 1626,1627, 1628P and Village- Panchi Khurd 521P, Bye Pass Road, Baghpat Road, Crossing Meerut is having spread area of 8.128 hectare (81,279.02 Square Meter) Residential Society is experiencing severe environmental and health issues due to frequent choking of internal drains. The absence diseases, this remediation plan aims to address these issues effectively by installing an adequate drainage infrastructure and improving sanitation conditions. Of a proper underground drainage system connected to the municipal sewer manhole leads to wastewater overflow, foul odors, and increased risk of vector-borne.

Existing Environmental Issues-

- 1. Wastewater Overflow-** Stagnation and overflow of sewage water in internal drains and on roads and open spaces
- 2. Mosquito Breeding-** Increased risk of diseases like dengue and malaria due to waterlogging
- 3. Foul Odor-** Unpleasant smell from blocked and overflowing drains
Unhygienic Conditions- Growth of flies, rodents, and other pests
- 4. Surface Water Pollution-** Overflow contaminates nearby drains of Rajbaha.

Remediation Actions-

1. Assess the current condition and identify choke points
2. Cleaning & De-silting Remove debris, silt, and solid waste manually or mechanically.
3. Pipeline Installation Lay underground pipes (PVC or RCC) with appropriate Diameter and slope
4. Connection to Manhole Connect internal drains to nearest municipal sewer Manhole
5. Construction of new chambers and inspection of existing ones and their revamping as well as repair.
6. Testing & Commissioning
7. Test the flow and seal all joints to prevent leakage

BP

As per the letter of MDA dated 01/08/2025, the cost for maintaining the roads, constructing new roads, developing parks, Green Belt Development, implementing rainwater harvesting systems, ensuring sewage connectivity, de-choking, sewage network remediation, and the construction of sumps, manholes, and drainage development has been stated as ₹6,99,60,925/- Enclosed as *Annexure-I* with this plan.

Additionally, Recently MDA has estimated cost amounting Rs-39,21,626.73/- (Say 39.22 Lakhs) approve for the purpose of connecting the sump near to the main sump which is finally discharging the sewage to the Vedvyaspuri STP, as per Cost Analysis Report by MDA, Enclosed as *Annexure-II*.

Hence, the total estimated cost is:

₹6,99,60,925 + ₹39.22 = ₹7,38,82,925/-

Liquid Waste remediation plan implementation tentative cost calculation

Total Township area = 8.127296 hectare

Location = Green Wood City, Meerut

Total No. of Plots = 319 Nos.

Total No. of Duplex = 143 Nos.

Total No. of Villas = 87 Nos

Total No. of Multistoried Flats = 204 Nos.

Total No. of Flats 3 BHK = 160 Nos.

Total No. of Flats 2 BHK = 339 Nos.

Total No. of Shops on 500 Sqmt (Three Storied) = 55 Nos.

Gym space of 200 sq yards at fourth floor = 1 Nos.

Total No. of = 204+319+339+143+87+160+55+1=1308

Total Capita = 1308 * 06 = 7848 ≈ 7800

Per capita Liquid Water Consumption = 7800*135 Lpd = 1.053 MLD*

As per Bureau of Indian Standards (BIS) norms, water consumption in a residential society is defined in IS 1172:1993 – Code of Basic Requirements for Water Supply, Drainage and Sanitation.

135 lpcd is the standard used for designing domestic water supply in urban residential societies.

General Rule: 85% of the total water supplied is considered to be converted into sewage.

Per capita Liquid waste generation = 0.895 MLD*

I. Proposal for New Sewage Treatment Plant (0.9 MLD MBBR Technology)

The Moving Bed Biofilm Reactor (MBBR) technology is an advanced and efficient method for biological sewage treatment. It is based on the growth of biofilm on specially designed plastic carriers that move freely within the reactor tank, ensuring optimal contact between wastewater and microorganisms. MBBR STPs are ideal for decentralized applications due to their compact footprint, flexibility, and ability to handle fluctuating loads.

The Moving Bed Biofilm Reactor (MBBR) process is a modern and efficient biological wastewater treatment technology that is highly suitable for residential applications due to its operational efficiency, compactness, and regulatory compliance. The following technical and operational advantages support the adoption of MBBR technology in residential zones:

1. Compact and Space-Efficient Design
2. High Treatment Efficiency
3. Modular and Scalable System
4. Low Sludge Generation and Operational Simplicity

BP

5. Odours-Free and Noise-Free Operation
6. Compliance with Environmental Norms
7. Energy Efficiency and Cost-Effectiveness

Cost of STP PROPOSED

The Sewage Treatment Plant (STP) is designed for a treatment capacity of 0.9 MLD, the civil structures -including the Equalization Tank, Aeration Tank (MBBR based), and Settler Tank -have been designed with a total volumetric capacity of approximately 2700 KL. This sizing is based on the required Hydraulic Retention Time (HRT), process flow rate, and peak flow management parameters. Such a design not only ensures efficient biological treatment and flow balancing but also provides inherent capacity buffer for operational flexibility and potential future expansion by upgrading only the electromechanical components.

This cost includes construction of the following RCC-based tanks and civil units:

- Equalization Tank
- Aeration Tank
- Settler/Clarifier Tank
- Inlet chambers, outlet chambers, manholes, and internal piping
- Plastering, waterproofing, and basic finishing
- Site development around the tanks

As per Thumb Rule the Designed Capacity: ~2700 KL to meet HRT and flow balancing needs for 900 KLD input

Per KLD Civil Cost (avg.): ~₹4460 × 2700 KL = ₹1,20,42,000.0/-

Per KLD Electromechanical Cost Calculation:

- Capacity = 900 KLD
- Per KLD Cost(avg.): ~₹3500 × 900 KL
- Total Electromechanical Cost = ₹31,50,000/-

❖ **Price of equipment for STP (Civil& Fabricated Work):Rs. 1,51,92,000.00**
(One Crore Fifty One lakhs Ninety Two Thousand's only)

2. Solar Panel

STP designed for society should run on Solar panel.

Approx. 300 KWh as Approximate Rs 25000 per KWh is required for solar panel.

So 25000*300= **Rs 75,00,000/-**

The thumb rule for solar PV installations is **₹22,000–₹27,000 per kW** (inclusive of modules, inverters, BOS, and installation) depending on capacity and technology.

The installation of solar panels shall be designed and implemented in accordance with the guidelines issued by the **Ministry of New and Renewable Energy (MNRE), Government of India.**

PI

3. Solid waste remediation plan:

This report outlines a comprehensive and sustainable remediation strategy for the Unsafe Disposal of Municipal Solid Waste (MSW) at Green Wood City,

It includes scientific Waste removal, soil restoration, and the establishment of an Integrated Material Recovery Facility (MRF) with sanitary waste incineration and Organic waste.

As per CPCB, Ministry of Housing and Urban Affairs (MoHUA), and ERP estimates for Green Wood City (population \approx 7,800), solid waste generation is \sim 5.07 TPD (0.65 kg/person/day), comprising \sim 60% biodegradable (\sim 3.04 TPD), 25–30% recyclables (\sim 1.27–1.52 TPD), \sim 5% sanitary/hazardous (\sim 0.25 TPD), and \sim 10% inert (\sim 0.51 TPD).

Biodegradable waste will be managed through **10 decentralized OWCs (1.0 TPD)**. Recyclables will be channelized to the MRF, sanitary/hazardous waste sent for **incineration/co-processing**, and inert residues disposed of at an **engineered landfill**.

Collection will be done **door-to-door using segregated bins (green, blue, red) and GPS-enabled vehicles**. Legacy waste will be remediated via **bio-mining, soil restoration, and greening of reclaimed land**, ensuring compliance with SWM Rules, 2016.

Solid Waste remediation plan implementation tentative calculation

Total Township area = 8.127296 hectare

Location = Green Wood City, Meerut

Total No. of Plots = 319 Nos.

Total No. of Duplex = 143 Nos.

Total No. of Villas = 87 Nos.

Total No. of Multistoried Flats = 204 Nos.

Total No. of Flats 3 BHK = 160 Nos.

Total No. of Flats 2 BHK = 339 Nos.

Total No. of Shops on 500 Sqmt (Three Storied) = 55 Nos.

Gym space of 200 sq yards at fourth floor = 1 Nos.

Total No. of = 204+319+339+143+87+160+55+1=1308

Total Capita = 1308 * 06 = 7848 \approx 7800

Per capita Solid Waste generation = 7800*0.65kg=5.07 MTPD

As per the **Solid Waste Management Rules, 2016** and the **commonly adopted thumb rules for municipal solid waste (MSW) estimation in India**, the waste generation has been worked out based on population and average per capita contribution. For urban and semi-urban regions, the **standard thumb rule** indicates that every individual generates approximately **0.60–0.65 kg of waste per day**.

Considering the present population of **7,800 persons**, and applying the thumb rule of **0.65 kg/capita/day**, the total municipal solid waste generation is calculated as:

$$7,800 \times 0.65 = 5,070 \text{ kg/day} \approx 5.07 \text{ TPD}$$

Further, as per the **composition thumb rule of MSW in India**, the waste is generally classified into four broad categories:

SP

3. Solid waste remediation plan:

This report outlines a comprehensive and sustainable remediation strategy for the Unsafe Disposal of Municipal Solid Waste (MSW) at Green Wood City.

It includes scientific Waste removal, soil restoration, and the establishment of an Integrated Material Recovery Facility (MRF) with sanitary waste incineration and Organic waste.

As per the Solid Waste Management Rules, 2016 and ERP estimates for Green Wood City (population \approx 7,800), solid waste generation is \sim 32.76 TPD (4.2 kg/person/day) comprising \sim 60% biodegradable (19.66 TPD), 25–30% recyclables (8.19–9.83 TPD), \sim 5% sanitary/hazardous (1.64 TPD), and \sim 10% inert (3.28 TPD).

Biodegradable waste will be managed through 10 decentralized OWCs (1.0 TPD) and additional centralized composting/biomethanation (\sim 18.6 TPD). Recyclables will be channelized to the MRF, sanitary/hazardous waste sent for incineration/co-processing, and inert residues disposed of at an engineered landfill.

Collection will be done door-to-door using segregated bins (green, blue, red) and GPS-enabled vehicles. Legacy waste will be remediated via bio-mining, soil restoration, and greening of reclaimed land, ensuring compliance with SWM Rules, 2016.

Solid Waste remediation plan implementation tentative calculation

Total Township area = 8.127296 hectare

Location = Green Wood City, Meerut

Total No. of Plots = 319 Nos.

Total No. of Duplex = 143 Nos.

Total No. of Villas = 87 Nos.

Total No. of Multistoried Flats = 204 Nos.

Total No. of Flats 3 BHK = 160 Nos.

Total No. of Flats 2 BHK = 339 Nos.

Total No. of Shops on 500 Sqmt (Three Storied) = 55 Nos.

Gym space of 200 sq yards at fourth floor) = 1 Nos.

Total No. of = $204 + 319 + 339 + 143 + 87 + 160 + 55 + 1 = 1308$

Total Capita = $1308 * 06 = 7848 \approx 7800$

Per capita Solid Waste generation = $7800 * 0.65 \text{kg} = 5.07 \text{ MTPD}$

As per the Solid Waste Management Rules, 2016 and the commonly adopted thumb rules for municipal solid waste (MSW) estimation in India, the waste generation has been worked out based on population and average per capita contribution. For urban and semi-urban regions, the standard thumb rule indicates that every individual generates approximately 0.60–0.65 kg of waste per day.

Considering the present population of 7,800 persons, and applying the thumb rule of 0.65 kg/capita/day, the total municipal solid waste generation is calculated as:

$$7,800 \times 0.65 = 5,070 \text{ kg/day} \approx 5.07 \text{ TPD}$$

Further, as per the composition thumb rule of MSW in India, the waste is generally classified into four broad categories:

- **Biodegradable Waste (~60%)** – mainly food and kitchen residues, green waste, etc.
- **Recyclables (~25–30%)** – plastics, paper, glass, metals, and other recoverable items.
- **Sanitary/Hazardous (~5%)** – diapers, sanitary napkins, domestic biomedical and hazardous items.
- **Inerts (~10%)** – dust, silt, construction debris, and other non-recoverables.

Accordingly, out of the total **5.07 TPD of waste**, about **3.04 TPD will be biodegradable**, around **1.27–1.52 TPD will be recyclables**, nearly **0.25 TPD will be sanitary/hazardous**, and about **0.51 TPD will be inert fraction**.

Thus, as per the thumb rule, the waste stream generated is predominantly biodegradable and recyclable in nature, requiring proper segregation, collection, treatment, and safe disposal in line with the Solid Waste Management Rules, 2016.

4. Material Recovery Facility (MRF)

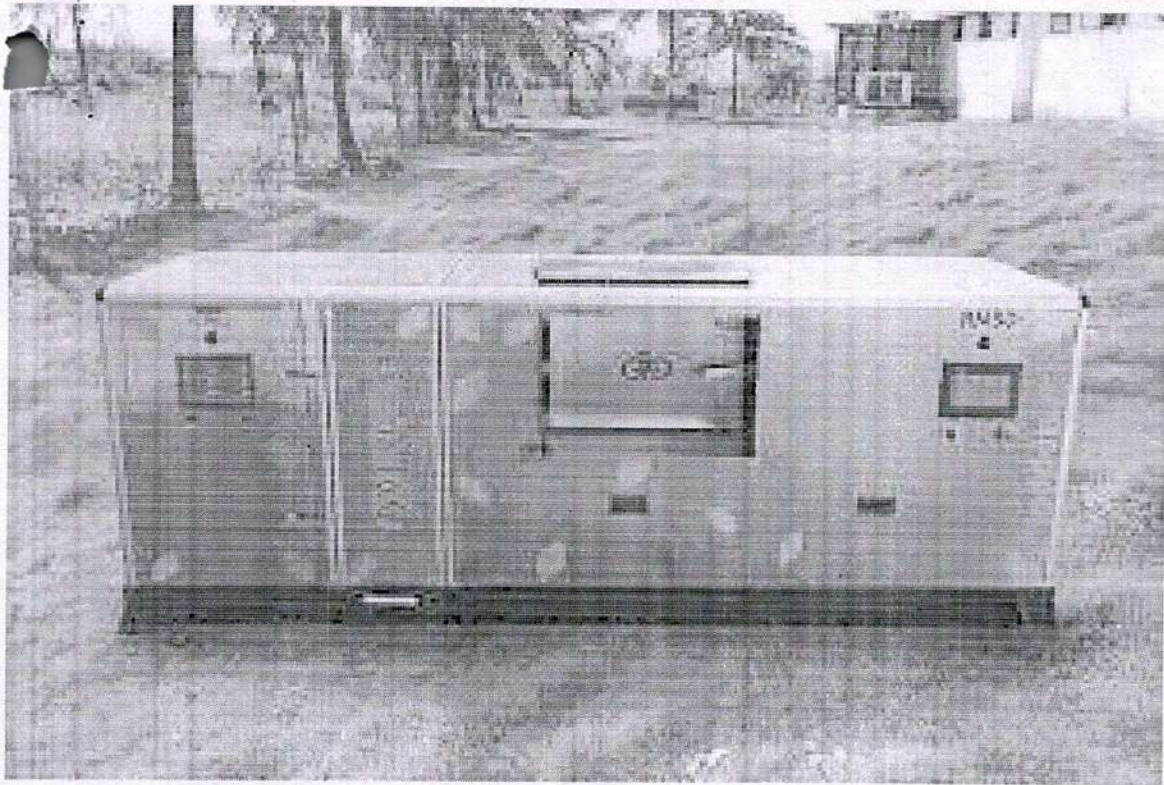
A decentralized Material Recovery Facility (MRF) will be provided to handle about **1.3–1.5 TPD of dry and recyclable waste** generated from the community. The facility will include sorting zones, storage space, and safety provisions. Recovered materials such as plastics, paper, glass, and metals will be channelized to authorized recycling partners, thereby reducing the burden on landfills and promoting resource recovery.

5. Organic Composting Remediation Plan

It is propose to provide a semi-automatic Organic Waste Composter (OWC) to process **5000 kg/day of kitchen and garden waste**. Organic waste forms over 60% of household waste and, if untreated, causes odour, pests, and methane emissions. The OWC will convert wet waste into compost in 10–12 days, promoting decentralized and sustainable waste management. Key features include: stainless steel body, built-in shredder, air blower, leachate drainage, odor control, and curing trays. Green bin collection is done daily, waste is shredded, processed, and monitored for moisture and temperature. Cured compost is harvested and used, with routine maintenance by trained staff.

Estimated Cos Item	Estimated Cost (INR)
Semi-Automatic Composting Machine (5000 kg/day)	₹2,10,000.00
Shredder	₹14,300.00
Curing Trays and Buckets	₹9,200.00
Microbial Activators & Consumables (1 year)	₹4500.00
Installation & Site Preparation	₹10,500.00
Total Estimated Cost	₹2,48,500.00 (approx.)
Total Required -10 No's	₹24,85,000.00

PL



91


Environmental Remediation Plan – Cost Summary (Green Wood City, Meerut)

S. No.	Component	Description	Estimated Cost (INR)
A.	Drainage Remediation	De-choking system: pipeline, slope, manhole, chambers, cleaning, Road etc. as MDA	₹6,99,60,925.00/-
B	Sewage Treatment Plant (0.7 MLD)	Civil work (2700 KLD× ₹4460)	₹1,20,42,000.00/-
		Electro-mechanicals components (900 KLD × ₹3500)	₹31,50,000.00/-
		Subtotal – STP Cost	₹1,51,92,000.00/-
C	Temporary Pumping Arrangement	Pumping system to Vedvyaspur STP	₹39,22,000.00
D	Solar Panel System	300 kWh @ ₹25,000 per kWh	₹75,00,000.00
E	Organic Waste Composting	10 composting machines + accessories	₹24,85,000.00
F	Solid Waste Management Infrastructure	Segregation bins (6 × ₹400 × 1252 houses)	₹24,52,800.00
		Material Recovery Facility (MRF)	₹21,10,000.00
		E-waste/hazardous kiosk	₹5,00,000.00
		GPS-enabled collection vehicles (2 units @ ₹11.49L)	₹22,89,000.00
		Subtotal – SWM Infra	₹73,51,800.00
G	SWM Operations & Maintenance (Annual)	Staff Salaries	₹43,20,000.00
		Maintenance of vehicles and composting units	₹12,00,000.00
		Consumables (gloves, PPE, Uniforms, fuel, etc.)	₹8,00,000.00
		Subtotal – O&M	₹63,20,000.00
H	Contingency & Miscellaneous	Inflation buffer, unforeseen expenditures	₹10,27,140.00
	Subtotal A–H		₹11,37,58,865.00
	Rounded Approximate Total		₹11.38 Crore

The above Environmental Remediation Plan amounting Rs. 11.38 Cr is submitted in compliance of the order of Hon'ble NGT.

The above plan has been prepared based on field observation and to the best available information to the committee.

The above cost may vary as per various SORs of departments like PWD, CPWD, and Electrical Department etc.


(Bhuvan Prakash Yadav)
Regional Officer
UP Pollution Control Board
Meerut

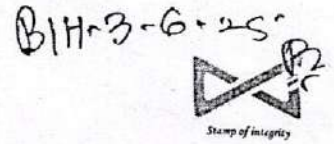

(Divyanshu)
Divisional Forest Officer,
Meerut


(Suryakant Tripathi)
Additional District Magistrate(F/R)
Meerut



मेरठ विकास प्राधिकरण

अक्रमेणानुपायेन कर्मरम्भो न सिध्यति



पत्रांक :- MeDA/25-26/EN/12677-1

दिनांक :- 28/05/2025

प्रेषक,

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

जिलाधिकारी,
मेरठ।

विषय: मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 492/2022 Green wood City Villa jan Welfare Society & ANR versus Godwin Construction Company Pvt Ltd & ORS में पारित Judgment दिनांक 04.03.2025 के अनुपालन के संबंध में।

सन्दर्भ: 5073/ओएसडी-कैम्प/2025 दिनांक 14.05.2025

महोदय

कृपया उपरोक्त विषयक पर स्वकीय पत्रांक 5073/ओएसडी-कैम्प/2025 दिनांक 14.05.2025 का अवलोकन करने का कष्ट करें। जिसके अन्तर्गत श्री दीपक राज प्रेमी, अधिवक्ता के पत्र दिनांक 14.05.2025 के द्वारा मा0 एन0जी0टी0 नई दिल्ली में लम्बित वाद संख्या 492/2022 ग्रीनवुड सिटी बिल जन वेलफेयर सोसाइटी तथा अन्य बनाम गॉडविन कन्सट्रक्शन कम्पनी एवं अन्य के सम्बन्ध में एन0जी0टी0 न्यायालय द्वारा पारित आदेश दिनांक 04.03.2025 का अनुपालन कराये जाने के सम्बन्ध में आख्या चाही गयी है, जिसके क्रम में आख्या निम्नानुसार है:

मा0 एन0जी0टी0 नई दिल्ली में लम्बित वाद संख्या 492/2022 ग्रीनवुड सिटी बिल जन वेलफेयर सोसाइटी तथा अन्य बनाम गॉडविन कन्सट्रक्शन कम्पनी एवं अन्य में दिनांक 04-मार्च -2025 में पारित आदेश " MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act,1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months."

उक्त के अनुपालन में प्रश्नगत स्थल के निरीक्षण में पाया गया कि विकासकर्ता द्वारा ग्रीनवुड सिटी परिसर की आन्तरिक सीवर लाईनों को सम्पवैल एवं पम्पिंग स्टेशन का प्राधिकरण द्वारा निर्मित सीवर लाईन में जोड़ने का कार्य करा दिया गया है। विकासकर्ता के अनुरोध पर ग्रीनवुड सिटी के सीवर निस्तारण हेतु मेरठ विकास प्राधिकरण द्वारा बाह्य विकास निधि के अन्तर्गत ग्रीनवुड सिटी के समीप से 200 एम.एम. डायमिटर के (Cast iron pipe) पाईप लाईन बिछाकर वेदव्यासपुरी की ट्रंक सीवर मेनहोल में जोड़ा गया है, जिसका डिस्पोजल वेदव्यासपुरी के एस0टी0पी0 पर ट्रीटेट होकर मुख्य नाले में किया जाता है। ग्रीनवुड कालोनी में सीवर को परिसर में भ्रमण के दौरान कहीं पर भी सीवर लाईन में ओवरफ्लो नहीं है।

कृपया आख्या अवलोकनार्थ प्रस्तुत है।

प्रतिलिपि:-

1. उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
2. क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड मेरठ को सूचनार्थ।

CO
B
4/6/25

Anand Kumar Singh
सचिव
Digitally Signed
28/05/2025 11:55 AM